

Government of Jammu and Kashmir,
Housing & Urban Development Department,
Civil Secretariat Jammu/Srinagar

NOTIFICATION

SRINAGAR, the 20th September, 2017.

SRO 391 Whereas, the Hon'ble High Court in PIL No. 5/2013 titled Mujeeb Andrabi V/s State of J&K directed the State Government to come up with a policy in view of a very large number of Master Plan/Building Byelaws violations in the major cities of Srinagar, Jammu and Katra; and

Whereas, a High Level Committee was constituted by the Government of Jammu and Kashmir and subsequently on its recommendations, the Jammu and Kashmir Civic Laws(Special Provisions)Act,2014 was enacted so that a comprehensive uniform policy can be formulated to tackle the issue of these violations; and

Whereas, section 3 of the said Act provides that the State Government shall formulate a policy before 30th September, 2017 to deal with/regulate unauthorized construction of buildings/structures in the areas covered by the Act; and

Whereas, vide Govt. Order No. 230-HUD of 2014 dated 05-08-2014 the Expert Committees were constituted to scrutinize all Master Plan violations/Buildings Bye-Laws violations and come up with a policy so that these violations, as far as possible, are addressed in the revised Master Plans of these areas; and

Whereas, the Government after having examined the policy submitted by the Committee approved the same vide Cabinet Decision No. 53/4/2017 dated 28-04-2017.

Now, therefore in exercise of the powers conferred by section 3 of the Jammu and Kashmir Civic Laws (Special Provisions) Act, 2014, the Government hereby notifies the policy forming Annexure of this notification which shall come into operation from the date of issuance of this notification.

By order of the Government of Jammu & Kashmir.

Sd/-
(Hirdesh Kumar Singh)IAS
Commissioner/Secretary to Government,
Housing & Urban Dev. Department.

No:HUD-07/2005/JDA-AF-II

Dated:- 20-09-2017

Javed

Copy for information to the:-

1. Principal Secretary to the Hon'ble Governor, J&K, Srinagar.
2. Commr./Secretary to Government, General Administration Department.
3. Divisional Commissioner, Jammu/Kashmir.
4. Secretary to Government, Department of Law, Justice & PA.
5. Deputy Commissioner, Srinagar/Budgam/Ganderbal/Jammu/Samba/Reasi.
6. Vice Chairman, Jammu Development Authority, Jammu.
7. Vice Chairman, Srinagar Development Authority, Srinagar.
8. Commissioner, Jammu Municipal Corporation, Jammu.
9. Commissioner, Srinagar Municipal Corporation, Srinagar.
10. Spl. Assistant to Chief Secretary.
11. Chief Town Planner, TPO, Kashmir.
12. Chief Town Planner, TPO, Jammu.
13. Chief Executive Officer, Katra.
14. OSD to Hon'ble Dy. Chief Minister (Minister I/c H&UDD).
15. OSD to Minister of State for H&UDD.
16. Sr. Law Officer of H&UDD.
17. Pvt. Secy. to Commissioner/Secretary to Govt. H&UDD.

(Dr. Javid Rehman)

Under Secretary to Government,
Housing & Urban Dev. Department.

